

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Appeal No.168/252/PB/2018

IN THE MATTER OF:

Mani Mahesh Technobuild Pvt. Ltd. Applicant/petitioners
Vs.
Registrar of Companies Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 22.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

For the Applicant/petitioner : Shri G.P. Madaan, Ms. Sakshee Sharma, Advs.
Ms. Reema Jain, PCS

ORDER

Learned Counsel for the appellant states a copy of complete paper book shall be handed over to Income Tax Department and Registrar of Companies during the course of the day.

Objections, if any, be filed by the Income Tax Department and Registrar of Companies before the next date of hearing with a copy in advance to the Counsel opposite.

List the matter on 14th March, 2018.



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)
HON'BLE MEMBER (JUDICIAL)**